

**GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS**

**LOK SABHA
STARRED QUESTION NO.343
TO BE ANSWERED ON 10.08.2016**

Waqf Boards

***343. SHRI E. AHAMED:**

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) the status of computerisation of State Waqf Boards in the country;
- (b) whether the Government is aware that various waqf boards including Punjab and Haryana are facing a lot of problems due to the new system of lease of waqf properties put in place recently and if so, the details thereof;
- (c) whether the Government is also aware that the revenue of such boards including Punjab and Haryana has gone down drastically in the aftermath of the new system of lease of waqf properties and if so, the details thereof; and
- (d) whether the said waqf boards have represented to the Government to review the new system and if so, the details thereof and the follow up action taken by the Government thereon?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF MINISTRY OF MINORITY AFFAIRS
(SHRI MUKHTAR ABBAS NAQVI)**

(a) to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (d) of LOK SABHA STARRED QUESTION NO.*343 ASKED BY SHRI E. AHAMED REGARDING WAQF BOARDS TO BE ANSWERED ON 10/08/2016.

- (a) : As on date records of 5,45,208 Immovable Waqf Properties have been computerized and entered in the Registration Module of Waqf Management System of India (WAMSI).
- (b) to (c): Waqf Properties Lease Rules, 2014 were notified on 3rd June 2014. As per Rule-5 of the Waqf Properties Lease Rules, 2014 notified by the Government of India, before making lease of any waqf property for more than one years and upto 30 years, the State Waqf Boards are required to publish details of lease and invite bids in at least one leading national and regional news papers. As per Rule-7 of Waqf Properties Lease Rules, 2014, reserve price per sq. feet for lease of Waqf Property shall not be less than 5% per annum (modified to 2.5% for commercial activities and 2% for social sectors) of the market value of the property. Punjab & Haryana State Waqf Boards have stated that they are facing difficulties in implementing mainly Rule-5 and Rule-7 of Waqf Properties Lease Rules, 2014. These Waqf Boards are claiming that they are not able to implement Waqf Properties Lease Rules, 2014. Ministry is of the view that income of these two Boards has decreased due to their resistance to implement the notified Rules.
- (d) : Punjab & Haryana State Waqf Boards have submitted representations with the request to review certain clauses of Lease Rules 2014. Based on the representation received from State Waqf Boards of Haryana and Punjab, the Government of India has amended Rule-7 & 17 of the Waqf Properties Lease Rules, 2014 vide notification dated 26/08/2015.
